

(b) The present installed capacity as on 31-3-1993 in Arunachal Pradesh is 35 MW.

(c) and (d) Amongst the reasons for not tapping the power resources of Arunachal Pradesh to the full capacity are limited local demand of electricity, funds constraints environmental and logistic problems etc. Presently two hydro-electric projects with an installed capacity of 411 MW are under execution in the State. In addition, Kameng HEP (4x150 MW) is proposed to be executed under private sector.

Protection of Interest of DESU Staff After Privatisation

*289. SHRI SHIVAJIRAO GIRIDHAR PATIL: Will the Minister of POWER be pleased to state:

(a) whether Government have decided to hand over the management of distribution system of Delhi Electric Supply Undertaking to the private sector;

(b) if so, what basic criteria are being adopted to assess the liabilities and assets of the undertaking; and

(c) whether the manpower engaged in distribution system of DESU will also be taken into confidence regarding continuance of their jobs?

THE MINISTER OF POWER (SHRI N. K. P. SALVE): (a) to (c) It has been decided to privatise electricity distribution in Delhi (excluding NDMC and Cantonment areas) According to the present plans only the management is sought to be entrusted to private party for Distribution. Transfer of assets and liabilities is not being contemplated as at present. Delhi Administration has already been advised to invite competitive bids from private parties for taking over

electricity distribution in Delhi. The parameters to be adopted for inviting the offers would inter alia include absorption of existing staff engaged in distribution system to avoid any forcible retrenchment. The interest of the existing DESU staff would be appropriately safeguarded while taking any decision about their transfer to the private management. Any specific grievance of the staff in this regard would be given due consideration.

Adoption of code of Conduct for Eradication of Child Labour

*290. SHRI RAJUBHAI A. PARMAR:

SHRIMATI VEENA VERMA:

Will the Minister of TEXTILES be pleased to state:

(a) whether the Carpet Export Promotion Council in its endeavour to eradicate child labour from Carpet Industry have adopted code of conduct for member exporters.

(b) if so, the details thereof; and

(c) the number of child labourers freed from Carpet Industry or are likely to be freed thereby including the number of bonded child labourers engaged in the Industry?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY):

(a) Yes, Sir.

(b) A Statement is attached. (See below).

(c) No detailed census of the Carpet Industry is presently available. However the Development Commissioner, Handicrafts had got a sample survey conducted through the National Council of Applied Economic Research in the Bhadohi, Mirzapur area of eastern U.P. in which belt the incidence of child

labour is, primarily reported. This indicates an estimated incidence of 8 per cent of children in the total workforce out of which 3.6 per cent comprises children engaged in violation of the provisions of the Child Labour (Prohibition and Regulation Act) 1986.

Since the code of conduct is a voluntary measure adopted by the CEPC, and the Council has recently initiated measures for its implementation, it is not possible presently to state the number of Child Labourers likely to be freed as a result of adherence to it.

Statement

Code of conduct for the members of carpet export promotion council for eradication of child Labour in the carpet industry.

1. **Title:** These Rules shall be called "CODE OF CONDUCT FOR THE MEMBERS ON THE USE OF CHILD LABOUR".
2. **Applicability:** These Rules on its adoption will become statutory for all the members of this Council irrespective of Region.
3. **Date of Application:** These Rules will become effective from the date of adoption by General Body of Carpet Export Promotion Council.
4. **In these Rules unless there be something in the subject or context inconsistent therewith:**

"Council" means the Council called "Carpet Export Promotion Council".

"Member" means members of the Council for the time being.

"Chairman" means the Chairman of the Council for the time being.

"Committee" means the Committee of Administration of the Council for the time being constituted, under the Articles of Association of the Council.

"Annual General Meeting" means a general meeting of the members of the Council held in accordance with the Articles of Association of the Council or adjourned meeting thereof.

"General Body Meeting" or "Extra-Ordinary General Body Meeting" means a General Body Meeting of the members of the Council duly called and constituted as per Articles of Association of the Council and any adjourned meeting thereof.

"Month" means the calendar month.

"Office" means the Working Office of the Council for the time being.

"Secretary" means the Secretary of the Council for the time being and includes any person acting as such or appointed to perform the duties of the Secretary temporarily.

"Government" means the Union or State Government as the case may be.

"Year" means financial year from April 1st to March 31st.

CODE OF CONDUCT

1. It will be the responsibility of all the Members to ensure that neither he nor the loom owner on which his/her carpets being woven, employ children below the age of 14 years in accordance with the provisions contained in the

Child Labour (Prohibition & Regulation) Act, 1986. However, exemption if permissible under the Law, will apply.

2. It will be the responsibility of each member to ensure strict compliance of the Code of Conduct.

3. A committee consisting of Trade Representatives and NGOs as formed jointly by the Trade and Bandhua Mukti Morcha shall monitor the provisions of this Code of Conduct and report of violation, if any, to the Carpet Export Promotion Council.

4. The members will be authorised to use specially designed label on their carpets depicting that they are being manufactured without use of child labour.

5. In case of violation of the Code of Conduct, a Show Cause Notice will be issued to member by giving him/her an opportunity to explain the circumstances under which the violation has been made.

6. The explanation so received will be placed before the Committee so as to decide the action to be taken for that violation.

7. In case a member is found guilty of violating any of the terms of Code of Conduct more than two occasions, the Secretary will be authorised to de-register the member without any further Notice to the concerned member, who will place such decision before the Committee in its next meeting.

Suggestion made by export promotion council for handicrafts

291. SHRI KRISHNA KUMAR BIRLA: Will the Minister of TEXTILES be pleased to state:

(a) whether Export Promotion Council for Handicrafts (EPCH) have pleaded to exempt the foreign

exchange earned by the buying agencies engaged in export promotion;

(b) if so, what are the views of Government and the reaction thereto;

(c) whether Government are considering to grant special incentives for buying agencies for their effort in export promotion; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) The foreign exchange earnings of buying agents cannot be considered at par with that of the commodity exporters. The exemption available to the commodity exporters is to compensate them for lower profitability in the international trade unlike the buying agents who operate on fairly high profitability. Therefore there is no justification for exempting the foreign exchange earnings of buying agents at a substantial fiscal cost.

(c) No other proposal for grant of special incentives for buying agencies has been received or is pending before the Government.

(d) Does not arise.

Reconstitution of RBI

*292. SHRI MOHINDER SINGH LATHER:

SHRI SATYA PRAKASH MALAVIYA:

Will the Minister of FINANCE be pleased to state:

(a) whether the RBI has been reconstituted as per guidelines set for the purpose;

(b) if so, when it was reconstituted last and what are the names of the members of the so reconstituted Board;